

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.2900/2017

New Delhi this the 20th day of September, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Smt. Lali Kanwar (Aged about 67 years),
W/o Late Shri Deep Singh,
R/o R-Z H 404, Gali No.4,
Rajnagar Part-II, Palam Colony,
New Delhi.

...Applicant

(By Advocate : Shri U. Srivastava)

Versus

1. Union of India through the Secretary,
M/o Defence (North Block),
New Delhi-110001.
2. The Garrison Engineer,
Sri Ganganager,
Rajasthan 335001.
3. The Head quarter,
Commander Work Engineer,
Pin 900291, c/o 56 APO.
4. The Principal Controller of Defence Accounts,
(Pension),
Allahabad, Uttar Pradesh-211014.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant, a Senior Citizen filed the OA seeking the following reliefs :-

- “(a) Directing the respondents to place the relevant records pertaining to the present O.A. before their Lordships for the proper adjudication in the matter, in the interest of justice.
- (b) Directing the respondents to consider and finalize the case of the applicant for releasing the dual family pension for which the applicant is entitled in pursuant to the Office Memorandum No.1/33/2012-P&PW(E) issued by Ministry of Personnel, PG & Pensions, Government of India dated 16.01.2013 w.e.f. 24.09.2012 (Annexure A/1) with in some stipulated period.
- (d) Allowing the OA of the applicant with all other consequential benefits and cost.
- (e) Any other fit and proper relief may also be granted.”

3. It is submitted that the applicant got issued a Legal Notice dated 16.03.2016, ventilating his grievances to the respondents. But, the respondents have not granted the reliefs till date. However, vide Annexure-A/15 dated 24.07.2017, reply has been sent to the applicant and to his advocate raising certain queries.

4. In the circumstances, the OA is disposed of without going into the merits of the case by permitting the applicant to give a suitable reply to Annexure-A/15 dated 24.07.2017 within two weeks from the date of receipt of a certified copy of this order and on receipt of the said reply, the respondents shall consider the claim of the

applicant and pass appropriate reasoned and speaking order thereon, in accordance with law, within 60 days therefrom. No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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